GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1492 ANSWERED ON 29/07/2025

DISCREPANCIES IN NMMS APP

1492. Shri Imran Masood:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of the workers could not mark their attendance due to problems in the National Mobile Monitoring System (NMMS) attendance app and the system adopted by the Government to assess the issue, State-wise;
- (b) the details of the total number of discrepancies found in attendance between the NMMS app and the physical muster roll between April 2023 and October 31, 2024, State-wise;
- (c) the guidelines issued by the Government to ensure that no worker is denied wages for not being able to mark attendance on the NMMS app; and
- (d) the number of the complaints registered regarding issues related to NMMS App and the action taken on the said complaints, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a)to (c): To ensure transparency and accountability in the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), the Ministry has decided that States/UTs shall ensure capturing of attendance at the worksite through National Mobile Monitoring System (NMMS) App with two-time stamped, geo-tagged photographs of the workers in a day for all the works (except Individual Beneficiary Work) through NMMS w.e.f. 1st January, 2023.

In order to avoid any inconvenience to the workers due to NMMS, provision has been made that in case any worksite is not located in network covered area or attendance could not be uploaded due to any other network issue then attendance can be captured in offline mode and can be uploaded once the device comes into network covered area. In case of exceptional

circumstances owing to which attendance could not be uploaded, the provision for exemption at district level by District Program Coordinator also exists, which has since been decentralized to the Block level.

During the current financial year 2025-26 (as on 25.07.2025), 95.59 % attendance has been marked through National Mobile Monitoring System (NMMS) under the Scheme.

With the above exception handling mechanisms in place, no instance of loss of work or wages due to NMMS has come to the notice of the Ministry.

It is also submitted that any issue faced by States/UTs is taken up with Ministry on a real-time basis which in turn makes effort to resolve the same in a time bound manner. Various enhancements are continuously incorporated in the system to make it more robust, based on the feedback and suggestions given by States and other stakeholders, such as eye blink and head count facility, Mate-id mapping, verification of photographs at various levels etc.

The implementation of the NMMS application has significantly improved the attendance management system and the overall efficiency of the process. NMMS application also helps in timely payment of wages as wage lists and FTOs can be generated on the same day as on which the attendance has been captured, this process took more time earlier in case of manual attendance system.

There have been no reported cases of attendance data discrepancies between the NMMS app and physical muster rolls.

(d): State-wise number of complaints received on the Centralized Public Grievance Redress and Monitoring System (CPGRAM) related to the issues with NMMS app is given below:

S.No.	State	Number of complaints
1	Andhra Pradesh	1
2	Bihar	47
3	Chhatishgarh	1
4	Haryana	2
5	Karnatka	1
E	Madhya Pradesh	6
7	Odisha	3
8	Rajashthan	8
ç	Tamil Naidu	10
10	Uttar Pradesh	16
	Total	95

Out of the above, 95 complaints, 57 have already been disposed of as per established procedure.
